

[Shri Pattabhi Rama Rao]

or Ministers to see that these points are sorted out.

Then, finally, Mr. Mandal, a seasoned politician and a former Minister, has spoken about the conditions of jails in Punjab and also about Bihar. We will look into all of them and see what best could be done.

Sir, I do not want to take more time of the House since we have to pass the Supplementary Demands.

SHRI RAMAVATAR SHASTRI: What about the Bombay strike? You did not say anything.

MR. DEPUTY-SPEAKER: You don't divert his attention.

SHRI PATTABHI RAMA RAO: We are good friends. We can talk outside.

MR. DEPUTY-SPEAKER: You meet him separately.

SHRI PATTABHI RAMA RAO: So, Sir, I move that the Supplementary Demands for Grants be passed.

MR. DEPUTY-SPEAKER: Mr. Ramavatar Shastri and Mr. Shamanna moved cut motions. I hope they have no objection for putting their cut motions together.

SHRI RAMAVATAR SHASTRI: No objection.

MR. DEPUTY-SPEAKER: I shall now put all the cut motions to the vote of the House.

Cut motion Nos. 4 to 15 were put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants (General) to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1983, in respect of the following demands entered in the second column thereof—

Demand Nos. 2, 12, 13, 14, 18, 26, 30, 31, 41, 42, 43, 55, 59, 52; 63, 64, 69, 71, 78, 79, 80, 82, 91; 92 and 98."

The motion was adopted.

17.06 hrs.

APPROPRIATION (NO. 4) BILL**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payments and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83."

The motion was adopted.

SHRI PATTABHI RAMA RAO:

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Sir, I introduce the Bill.

Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the Clauses. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PATTABHI RAMA RAO: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.10 hrs.

INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg

to move:

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, be taken into consideration."

As the House is aware, the Industrial Development Bank of India is the all India apex industrial financing institution charged with the responsibility mainly of providing long and medium term finance for industry and of coordinating the working of other industrial financing institutions. In addition, it has developmental and promotional responsibilities. Its share capital is owned wholly by the Government of India.

The IDBI gives financial assistance in various forms directly to large and medium projects. For small scale industries it provides assistance by way of refinance and rediscounting of bills. It gives assistance both for new projects as well as for expansion, diversification and modernisation.

IDBI's operations have been expanding rapidly over the years. The assistance sanctioned directly or otherwise during the year ending June, 1982 aggregated Rs. 1765 crores relating to 66,516 applications. The cumulative assistance sanctioned till June, 1982 was Rs. 8304 crores excluding export finance. This assistance is estimated to have generated investment of about Rs. 18,205 crores and additional employment for about 25 lakhs persons.

IDBI has been playing a significant promotional role as well as meeting the requirements of backward areas, small scale sector and technician entrepreneurs. The aggregate assistance sanctioned to backward areas upto June, 1982 was Rs. 3351 crores constituting about 42.4 per cent of the total assistance sanctioned to industry. The annual assistance sanctioned to the small scale sector has increased five-fold during the last four years from Rs. 120 crores in 1977-78 to Rs. 600